

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD



OA/021/00755/2019  
Date of Order : 24-12-2019

HYDERABAD, this the 24<sup>th</sup> day of December, 2019.

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

1. R. D. B. Verma, aged 76 years, S/o Sri R. Laxmaiah, Retired Chief Ticket Inspector, Group C Employee, South Central Railway, Secunderabad Division, H.No.47/48, Tarbond, SECUNDERABAD-500 003, TS.
2. K. Pandu Ranga Rao, aged 75 years, S/o Sri K.V.Rao, Retired CTI, S.C. Rly, SC Division, H.No.63, Vasavi Nagar, Tirumulghery, SECUNDERABAD-500 015, TS.
3. S. Vishnu Vardhana Rao, aged 75 years, S/o Sri Krishnaiah, Retired CTI, S. C. Rly, SC Division, H.No.12-2-416/69, Gudimalkapur, Mehdipatnam, HYDERABAD-500 028, TS.
4. T. Ramachandra Rao, aged 75 years, S/o Sri T. Ramanna, Retired CTI, S. C. Rly, SC Division, H.No.915, TEAK Rain Tree Park Apartments, Opp: Nagarjuna University, NAMBUR-522 508, TS.

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5. C.C. Samuel, aged 74 years, S/o Sri C.V.Charles, Retired CTI, S.C.Rly, SC Division, H.No.12-11-848, Boudha Nagar,

Warasiguda, SECUNDERABAD-500 061, TS.



6. S.A. Rahiman, aged 79 years, S/o Sri Shaik Khasim, Retired HTTE, S.C.Rly., SC Division, H.No.30-667/23, Opp. I Krupa Complex, Chandragiri Colony, Neredmet, HYDERABAD – 500 047, TS.
7. Smt.K.Padmavathi W/o Sri K.Krishna Rao, Retired HTTE, S.C. Rly., SC Division, H.No.18/221, Hdanuman Pet, Malkajgiri (West), HYDERABAD – 500 047, TS.
8. Smt. B. Anasuya Bai, W/o Sri B.N.Bheem Raj, Retired CTI, S.C. Rly, SC Division, H.No.15, Tarbund, SECUNDERABAD-500 003, TS.

(By Advocate : Mr.S.Srinivasa Rao) ...Applicants

Vs.

1. Union of India, represented by its General Manager, South Central Railway, Rail Nilayam, SECUNDERABAD-500 025, TS.
2. Senior Divisional Personnel Officer, South Central Railway, Sanchalan Bhavan, SECUNDERABAD-500 071, TS.

(By Advocate : Mrs.Vijaya Sagi, SC for Rlys) ....Respondents

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

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Mr. S. Srinivasa Rao, learned counsel for the applicant files application to withdraw the OA through his letter dated 23.12.2019. He is permitted to do so.



2. Accordingly the OA is dismissed as withdrawn. There shall be no order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 24<sup>th</sup> December, 2019.  
Dictated in Open Court.

vi.